

ACT No. XLI OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor-General on the 3rd. October 1860.)

An Act relating to the Emigration of Native Laborers to the British Colony of Saint Kitts.

WHEREAS it is expedient to render lawful the Emigration of laborers, being Native Inhabitants of British India, to the British Colony of Saint Kitts, and to extend the provisions of Act XXXI of 1855 (*relating to the Emigration of Native Laborers to the British Colonies of Saint Lucia and Grenada*) to the Emigration of Native Inhabitants of British India who may emigrate to Saint Kitts; It is enacted as follows:—

I. Act XIV of 1839, in so far as it renders liable to penalties every person who shall make with any Native of India any contract for labor to be performed in the British Colony of Saint Kitts, or who shall knowingly aid or abet any Native of India in emigrating from the Ports of Calcutta, Madras, and Bombay respectively, to the said Colony, is repealed.

II. All the provisions of Act XXXI of 1855 and of the Schedule thereto shall extend and apply to Native Inhabitants of the British Territories in India who shall emigrate to Saint Kitts

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Kitts, and that Act shall be read as if the words "or the British Colony of Saint Kitts" had been inserted therein after the words "Saint Lucia and Grenada," or "Saint Lucia or Grenada," wherever those words occur in the said Act.

III. This Act shall take effect as to the Colony of Saint Kitts from
the day when the Governor-General of India in Council
Commencement of Act. shall notify in the Calcutta Gazette that such Regulations
have been provided and such measures taken as the Governor-General in
Council deems necessary for the protection of such emigrants during their
residence in the said Colony of Saint Kitts and in respect of their return
to India.